

ITEM NO.52  
+86+101+103+108+109+110+117

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil)No.744/2017

CHITRA SHARMA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR STAY APPLICATION ON IA 78870/2017 and IA  
No.82520/2017-INTERVENTION/IMPLEADMENT and IA  
No.84034/2017-INTERVENTION APPLICATION and IA  
No.84183/2017-INTERVENTION/IMPLEADMENT)

Diary No.27277 of 2017

(FOR PERMISSION TO FILE SLP/TP ON IA 84105/2017 FOR EXEMPTION  
FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 84106/2017 FOR  
INTERVENTION/IMPLEADMENT ON IA 84108/2017)

W.P. (C) No.782 of 2017

W.P. (C) No.783 of 2017

W.P. (C) No.805 of 2017

W.P. (C) No.803 of 2017

Diary No.27579 of 2017

Diary No.27624 of 2017

Date : 04-09-2017 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s)

Mr.K.V.Vishwanathan, Sr.Adv.  
Ms.Mohna, Adv.  
Ms.Geetali Talukdar, Adv.  
Ms.Sujeeta Srivastava, Adv.  
Ms.Rakhi Ray, Adv.

Mr.Ajit Kumar Sinha, Sr.Adv.  
 Mr.Ashwarya Sinha, Adv.  
 Mrs.Priyanka Singh, Adv.  
 Mr.Srijan Sinha, Adv.  
 Mrs.Himanshu Chaubey, Adv.  
 Mr.Thanvi, Adv.  
 Ms.Ajita Tandon, Adv.  
 Ms.Alankrita Sinha, Adv.  
 Ms.Mohini Priya, Adv.  
 Mr.Girik Bhalla, Adv.

Dr.R.R.Kishore, Adv.  
 Mr.Karunakar Mahalik, Adv.  
 Mr.N.K.Verma, Adv.  
 Mr.C.P.Singh, Adv.  
 Ms.Anindra Pandey, Adv.  
 Mr.Onkar Prasad, Adv.

Mr.Anand Grover, Sr.Adv.  
 Mr.Anvesh Verma, Adv.  
 Mr.Rakshit Thakur, Adv.  
 Mr.Shovan Mishra, Adv.

Mr.Manoj Goel, Adv.  
 Mr.Naman Kamboj, Adv.  
 Mr.Shuvodeep Roy, Adv.

(For appellant) Mr.Varinder Kumar Sharma, Adv.  
 Ms.Parul Sharma, Adv.

Mr.Varun K. Chopra, Adv.

Mr.Pawan Shree Agrawal, Adv.

Mr.Devvrat, Adv.  
 Ms.Aditya Dubey, Adv.

For Respondent(s)

Mr.Ajit Sharma, AOR

(For Impleadment) Mr.Fuzail Ahmad Ayyubi, Adv.  
 Mr.Pushkar Sharma, Adv.  
 Mr.Abdul Qadir, Adv.

(For Applicant) Mr.Abhimanyu Bhandari, Adv.  
 Ms.Nattasha Garg, Adv.  
 Mr.Naveen Kumar, Adv.

(For IBBI) Ms.Swarupama Chaturvedi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

W.P.(C)No.744/2017, W.P.(C) No.782/2017, W.P.(C) No.783/2017  
W.P.(C) No.805/2017 & W.P.(C) No.803 of 2017

Issue notice returnable within four weeks.

List on 10<sup>th</sup> October, 2017.

As Mr.D.K.Singh, learned Additional Advocate General accepts notice on behalf of State of U.P., no further notice need be issued.

All applications for impleadment/intervention stand allowed. The Registry is directed to rectify the cause title. The parties shall be added as newly impleaded parties.

Diary No.27277/2017, Diary No.27579/2017 & Diary  
No.27624/2017

Permission to file SLP is granted.

Issue notice fixing a returnable date within four weeks.

In the meantime the impugned order(s) passed by the National Company Law Tribunal, Allahabad shall remain stayed until further orders.

A copy of the special leave petition be served on the office of learned Attorney General for India. All applications for impleadment/intervention stand allowed.

List on 10<sup>th</sup> October, 2017.

(Ashok Raj Singh)  
Court Master

(Shakti Parkash Sharma)  
Court Master